27 exchange difficulties, to wait instead of importing 50,000 picture tubes for a programme of colour television within the country? Is it a part of the Sixth Five Year Plan or the approach of the Seventh Five Year Plan that emphasises that we should go in for increasing the deficit in our foreign trade through providing colour TVs within the counrty? Also I want to know, in terms of production of large scale integrated circuits or very large scale integrated circuits, what has the Ministry done to set up units within the country with indigenous technology?

SHRI M. S. SANJEEVI RAO: Mr. Chairman, Sir, the Government strongly feels that the electronic industry is the only industry which creates maximum employment potential with the minimum input whether it is electricity or finance. And above all it is pollution-free. With this basic objective, we are encouraging the electronic industry throughout the length and breadth of the coun-Fortunately, thanks to INSAT-IB, we are able to see that the coverage of the country increased from 23 per cent to 70 per cent. Incidentally, with the permission of the Chair, I would like the Rajya Sabha to place on record their appreciation of performance of the four public sector units, Bharat Electronics, ECIL, Gujarat Communication and Keltron for manufacturing nearly 112 low power transmitters in record without any import at all. For your information, during the Asiad, we had imported 20 low power transmitters. Now we are able to manufacture the entire lot indigenously and we are able to deliver in, record time. Secondly, Sir, regarding our basic objective of te'evision, as our Prime Minister has repeatedly said television is not an exclusive monopoly of the rich it should go to the rural poor. With that basic objective also, we fee! that television is not for entertainment only, but it is for education, more for adult education, family planning...

SHRI SURESH KALMADI: solour Tel? Black and white would

do. For poor people black and white TV would do.

NIRMAL CHATTERJEE: SHRI That is their definition of povertycolour TV for the poor

SHRI DIPEN GHOSH: Will the education be less on the black and white T.V.? (Interruptions)

SHRI M. S. SANJEEVI RAO: Please let me complete. I will answer all your points.

SHRI J. K. JAIN: These colourless people will not look colourful even if we provide them with colour T.Vs. The opposition never comes on colour T.V. It is only the ruling party that comes on colour T.V.

MR. CHAIRMAN: I do not know how all of you will look on colour T.V.

SHRI M. S. SANJEEVI RAO: Now. I would like to bring to the notice of the hon. Members that we have given 365 licences to the small scale sector throughout the country and many more are coming forward. In order to encourage them, we want to import colour T.V. tubes which will ultimately be manufactured country. Please remember that this is the basic thing. In the initial stages, We have to import the components. Gradually, we want to manufacture them here.

Regarding the second question about the integrated circuits, I have already answered that we have built up a very modern sophisticated integrated factory at Chandigarh with collaboration of A.M.I. of America and we have started with 5 microne integrated circuits.

Persons arrested under the amended National Security Act

*66. SHRIMATI RATAN KUMARI: Will the Minister of HOME AFFAIRS be pleased to state the number of persons in each State who have been

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arrested under the amended National Security Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): The Government of Assam have detained two persons under the amended National Security Act. The Governments of Bihar, Kerala, Orissa, Tamil Nadu, Tripura and Uttar Pradesh and the Union Territory Administrations of Andaman & Nicobar Islands, Dadra & Nagar Haveli. Goa Daman & Diu, Lakshadweep and Pondicherry have not made any detention under the amended Act. Information about the remaining States/U.T. Administrations is being collected and will be laid on the Table of the House. The Act is not applicable to Jammu & Kashmir.

श्रीमती रत्न कुमारी : क्या गृह मंत्री जी यह बताने की कृपा करेंगे कि अभी संशोधित राष्ट्रीय सुरक्षा श्रधिनियम के अन्तर्गत जो लोग पकड़े गये हैं उनमें से कितने स्मगलर्स हैं और कितने देशद्रोही हैं जो साम्प्रदायिक भावना पैदा करने बाले हैं?

SHRI P. VENKATASUBBAIAH: Sir, at present we do not have the break-up of the anti-social elements which the hon. Member wanted. We will give it later on.

श्रीमती रत्न कुमारी: क्या गृह मंती जी यह बताने की कृपा करेंगे कि सरकार ने प्रादेशिक सरकारों को हाल ही में कोई दिशा निर्देश दिये हैं कि श्रापसी घृणा पैदा करने वाले श्रीर देशद्रोही व्यक्तियों पर यह श्रधिनियम श्रीर कड़ाई से बरता जाए ? यदि हां, तो इसका ब्यौरा क्या हैं ?

SHRI P. VENKATASUBBAIAH: Sir, there are guidelines. Also, a letter has been written by the Prime Minister to the various Chief Ministers to keep a watch over these elements. Some State Governments have got their own Preventive Detention Act. Some of them have taken steps under the National Security Act. These guidelines are there and the State Governments are aware of them. We have been writing to them from time to time to keep a watch on these anti-social and communal elements.

SHRI SHANKARRAO NARAYANA-RAO DESHMUKH: What is the number of those arrested in Maharashtra and how many of them are smugglers?

SHRI P. VENKATASUBBAIAH: I will not be able to give the statewise figures.

MR. CHAIRMAN: He is interested only in Maharashtra.

SHRI P. VENKATASUBBAIAH: I will supply the figures later.

SHRI SURESH KALMADI: A lot of people have been arrested under the amended National Security Act indiscriminately. We have no objection at all to your arresting terrorists. That has got to be done But many innocent people have also been arrested. One of my party presidents in Punjab, Mr. Swarup Singh, who is our PCC President there and who is a God-fearing man, has also been arrested...

MR. CHAIRMAN: You cannot plead their cases here.

SHRI SURESH KALMADI: When innocent people have been arrested under the NSA. I am asking the Government whether they are going to review their cases. They have not done anything wrong, but the Government have acted in a hurry. I am asking whether they will review such cases.

DR. (SHRIMATI) NAJMA HEP-TULLA: God-fearing does not necessarily mean law-abiding. SHRI P. VENKATASUBBAIAH: This Act has been passed by the Parliament and at that time it was clearly stated that it will not used with any political vendetta. The provisions of this Act are applicable only in cases where it is necessary to prevent persons from acting in a manner prejudicial to the defence and security of India or security of a State and to ensure maintenance of public order, maintenance of supplies and services essential to the Community. We have sparingly used this Act against those people who have committed these offences. The person may be a holy man so far as Mr. Kalmadi is concerned...

MR. CHAIRMAN: They are all holy men.

SHRI SURESH KALMADI: Sir, he has not answered my question. I wanted to know whether the Government would review those cases.

MR. CHAIRMAN: Mrs. Heptulia, do you want to ask any question? I thought you raised your hand.

DR. (SHRIMATI) NAJMA HEP-TULLA: It was a long time back when I wanted to ask a question on colour T.V.

MR. CHAIRMAN: I thought you raised it just now. Probably you were adjusting your hair.

श्री सत्यपाल मिलक : श्रीमान्, र्न०एस०ए० की एकं सीमित उपयोगिता है। मैं जानना चाहंगा कि जो हार्डेन्ड किमिनल्स हैं, प्रोफेशनल अपराधी हैं, उनमें पिछले एक साल में एन० एस० ए० के तहन कितने गिरफ्तार किथे गये और उनमें से कितने रिज्यू के वक्त छूट गये ? इस सम्बन्ध में मेरी जानकारो यह है कि उत्तर प्रदेश में अधिकतर अपराधी रिज्यू के व्वत छूट जाते हैं। मैं शाएके माध्यम से गृह मंत्री जी की यह सुझाव देना चाहता हूं श्रीर मैं अपने मुबे के तजुर्जे के श्राधार पर

बताना चाहता हूं कि 15-15 कल्ल करने के बावजूद ग्रपराधी बाहर घुम रहे हैं। जो सभी मौजदा व्यवस्था है उसमें उनको सजा नहीं दिलवाई जा सकती है क्योंकि न तो उनके खिलाफ गवःही मिल सकती है ग्रीर न ही उनकी शिनास्त हो सकती है । इसलिए मैं गह मंत्री जी को यह सुझाव देना चाहता हं कि एन ० एस ० ए० में आप किसी अपराधी को साल, छः महीने के लिए बंद कर सकते हैं, लेकिन जो 15-15 करन करने के बाद राजनीति में दखल-सन्दाजी करते हैं, मवानों श्रीर जमीनों का कब्जा दिलवाते हैं, उनके लिए ग्रगर ग्राप रपेशल कोर्टस न भी बना कम से कम कुछ जजेज को स्वेयर करके दो तीन महीनों तक लगातार सीटिंग करके उन मुक्दमों की निपटा सकते हैं। वरना किसी भी तरह से सामाजिक सुरक्षा नहीं रह सकती है। इसलिए मैं अपना प्रश्न फिर दोहरा देता हूं। मैं मंत्री महत्वय से यह जानना चाहुता हूं कि कितन किमिनल्स रिच्यू के वक्त छूट गये ? क्या मेरे सुझाव पर गृहं मंत्री जी विचार करेंगे और इस बारे में नये सिरे से साचने की ध्राया करेंगे ?

SHRI P. VENKATASUBBAIAH: The suggestion of the Hon'ble Member will certainly be given due consideration and the State Governments will also be informed accordingly so far as hardened criminals are con-The number of NSA decerned. tenus released from the date of promulgation of NSA in so far as UP is concerned is that on completion of full term 168 were released; 142 were relased suo moto; and 227 were leased on the advice of Advisory Board and on the judgment of the courts, 227. That means a total of 764 people have been released. With regard to the people arrested in U.P.. the number of persons actually detained in \$38. These are the people who have been arrested and the break-up of the figures I will give just now.

So far as UP is concerned, the number of people actually detained is 838; political parties 22; trade unions 4; traders 3; and anti-social elements 746.

SHRI KALYAN ROY: Has anybody been arrested who has closed down his factory and caused unemployment? (Interruptions).

SHRI P. VENKATASUBBAIAH: Sir, these are the people who have been released and the suggestion of the honourable Member will certainly pass on to the State Government for appropriate action.

MR. CHAIRMAN. Question No. 69.

*67. [Transferred to the 27th July, 1984].

*68. [Transferred to the 31st July, 1984].

Pakistanis and Bangladeshis living in India

- *69. SHRI ASHWANI KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to the article which appeared in the 'Organiser' of 3rd June, 1984 wherein a reference has been made to a news item published in the 'Maharashtra Times' to the effect that one lakh Pakistanis were living in Bombay;
- (b) if so, what is the authenticity of the news report and whether any action has been taken in the matter;
- (c) what is the number of citizens of Pakistan and Bangladesh who have come to India in the last three years; and
- (d) the number of those persons who have gone back and the number of those who have been over-staying together with the periods of their over-stay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

- (b) The State Govt. have reported that the news report is not authentic.
- (c) and (d) The number of Pakistani and Bangladeshi nationals who came to India and went back during the years 1981 to 1983 is given below:

	Pakistanis	Bangladeshis
Arrival Dep .rtare	6,48,186 6,23,623	5,99,508 4,76,968

Arrival and departure of Pak and Bangladesh nationals is a continuous process. Moreover, State Govts. also grant in certain circumstances short/long term extensions of stay and also Indian citizenship. Therefore, it is difficult to say as to how many Pak & Bangladesh nationals were overstaying at a particular period of time.

श्री ग्रश्विनी कुमार : सभापति महोदय, मंत्री जी ने स्रांकडे दिये हैं कि पाकिस्तान ग्रीर बंगलादेश से कितने लोग ग्राये. कितने गरे। इसके अन्तर से लगता है कि 5 प्रतिशत से ज्यादा लोग यहां नहीं रहि जाते हैं। परन्तु समाचार पत्नों के माध्यम से जो सूचनाएं ग्रा रही हैं, जिसका मैंने हदाला भी दिया था। यह समाचार छपा है कलकत्ता के में दिः बहुत वड़ी संख्या बंगलादेश के नागरिक अवैध रूप मे बंगाल के धिभिन्न भागों में जन-प्राक्रमण ग्रा रहे हैं। इसी प्रकार की सूचना दिल्ली में सीमापूरी के बारे में, राउरकेला के बारे में ग्रौर बम्बई के बारे में छवी है, इस तरह की सूचना मैने सदन में दी थी। लोकसभा में गृह मंत्री जी ने बताया ग्रौर उन्होंने था बिहार ग्रीर बंगाल के 150 गांवों की